IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A.NO.1202/95

Between: Date of Order: 3.11.95.

K.Raghuram

                                              ...Applicant.

And

1. The Chief Postmaster General,
   A.P.Circle, Hyderabad.

2. The Superintendent of Post Offices,
   Allahabad Division, Allahabad.

                                              ...Respondents.

Counsel for the Applicant   :   Mr.S.Ramakrishna Rao

Counsel for the Respondents :   Mr.N.V.Ramana,Addl.CGSC.

CORAM:

THE HON'BLE SHRI A.B.GORTHI   :   MEMBER (A).

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X As per Hon'ble Shri A.B.Gorthi, Member (Admn.) X

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The father of the applicant died on 7.10.93 while

in service as Mail Overseer, Sirpur Khagaz Nagar. The

request of the applicant for appointment on compassionate

grounds was turned down by the respondents. Hence this OA.

2.   Mr.S.Ramakrishna Rao, learned counsel for the

applicant has in his arguments highlighted the facts that the

applicant's father suffered for a considerable length of

~~period ....~~

the applicant could not even continue his studies beyond

X class. The family had to incur considerable amount of

is now facing extreme hardship in bringingup her both the sons.

~~As the family belongs to backward community and is without~~

any immovable property, the only hope of ensuring sustenance

of the family lies on the elder son being considered for

appointment on compassionate grounds.

3.   Learned counsel for the respondents states that

on the death of the employee the family received Rs.60,000/-

as terminal benefits besides family pension of Rs.612/- plus

D.A. p.m. As the family has neither any minor children ~~could~~ to

be brought up nor any daughters to be married, the respondents

                                   been

stated that the case of the applicant has not favourably

considered.

4.   There can be no doubt that on the death of any

employee certain amounts are paid as terminal benefits to the

family and also the family gets some family pension. These

                           do not establish

factors by themselves ~~donw would be~~ that the family is in a

                                                    that

financially sound situation. There can be no dispute in the

..2

instant case the widow was suddenly saddled with a burden of bringing up and educating her two sons, On account of the untimely death of her husband. The boys will remain a burden on her so long as atleast one of them gets suitable employment. It is also an undisputed fact that the family pension gets substantially reduced after a period of 7 years from the date of death of the employee. Keeping in view of all these factors, the case of the applicant does indicate that the family is in such financial indigency as would justify employment assistance to one of the two sons.

5. In the result, this OA is allowed with a direction to the respondents to have the case of the applicant reconsidered by the competent authority, keeping in view the above observations. Decision in this regard shall be communicated to the applicant within a period of three months from the date of communication of this order. No costs.

(A.B.GORTHI)
Member (Admn.)

Dated : 3rd November, 1995

(Dictated in Open Court)

DEPUTY REGISTRAR(J)

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To

1. The Chief Postmaster General, A.P.Circle,Hyderabad.
2. The Superintendent of Post Offices, Allahabad Division, Allahabad.
3. One copy to Mr.S.Ramakrishna Rao,Advocate,CAT,Hyderabad.
4. One copy to Mr.N.V.Ramana,Addl.CGSC,CAT,Hyderabad.
5. One copy to MLibrary,CAT,Byderabad.
6. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. A.B. GORTHI, ADMINISTRA-
TIVE MEMBER.

HON'BLE MR.

JUDICIAL MEMBER.

ORDER/JUDGEMENT:

DATED: 3/.11/. 1995.

M.A./R.A./C.A.NO.

IN

O.A.NO. 1202/94

T.A.NO.   (W.P.NO.   )

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

DISMISSED FOR DEFAULT.

ORDERED/REJECTED.

NO ORDER AS TO COSTS.

* * *

Rsm/-

No Spare Copy

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Central Administrative Tribunal
DESPATCH
16 NOV 1995
HYDERABAD BENCH